

(2021) 08 OHC CK 0091
In the Orissa High Court
Case No : Writ Petition (Civil) No. 31017 Of 2020

S.Chandra

APPELLANT

Vs

Regional Transport Officer (II) And Anr

RESPONDENT

Date of Decision : 19-08-2021

Acts Referred:

Citation : (2021) 08 OHC CK 0091

Hon'ble Judges : C.R. Dash, J

Bench : Single Bench

Advocate : K.C. Nayak

Final Decision : Disposed Of

Judgement

C.R. Dash, J

1.This matter is taken up through hybrid mode.

2. Heard.

3. The son of the petitioner is stated to have died in a road accident caused by an unidentified vehicle. The petitioner is stated to be entitled to receive

Rs.2 lakhs ex gratia from the solatium fund of the State. It is submitted by learned counsel for the petitioner that, the petitioner had approached R.T.O.

(II), Chandrasekharapur, Bhubaneswar-Opposite Party No.1 with the Death Certificate of her son. But, as the petitioner had approached the RTO

after six months of the death, the RTO-Opposite Party No.1 refused to accept the application, as submitted by learned counsel for the petitioner.

5 Regard being had to the facts and submissions and the nature of relief sought for, the writ petition is disposed of directing the petitioner to file a

detailed representation along with relevant documents before the RTO(II), Chandrasekharapur, Bhubaneswar-Opposite Party No.1 within three weeks

from today. If such representation is filed, the same shall be disposed of by passing a reasoned order in accordance with law, within a period of two months from the date of its filing.

8.The writ petition is accordingly disposed of.

9. Urgent certified copy of this order be granted as per rules.

â?|â?|â?|â?|â?|â?|â?|â?|â?|.....